

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 21.06.2012

The meeting No.11/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.06.2012 in Room No.110 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.11/AM-13 dated 21.06.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 11/84-ALC3/2012

MEETING DATE : 21.06.2012

	Case No.: 4/3/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:11/84-ALC3/2012 21.06.2012	Status: Approved
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1	HQ File :01/84/050/00020/AM13/	RLA File :07/24/040/00473/AM12/	Lic.No/Date:0710086534 23.02.2012										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/34/2012-13/Hosy., dated 20.06.2012 as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Men's/Ladies' Trouser made of 80% Cotton 20% Polyester denim fabric, GSM-347+/-10% (Style No.269894)</td><td>2500 Nos.</td><td>80% Cotton 20% Polyester denim fabric, GSM-347+/-10%</td><td>2.84 Sq. meter per piece</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Men's/Ladies' Trouser made of 80% Cotton 20% Polyester denim fabric, GSM-347+/-10% (Style No.269894)	2500 Nos.	80% Cotton 20% Polyester denim fabric, GSM-347+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Men's/Ladies' Trouser made of 80% Cotton 20% Polyester denim fabric, GSM-347+/-10% (Style No.269894)	2500 Nos.	80% Cotton 20% Polyester denim fabric, GSM-347+/-10%	2.84 Sq. meter per piece									

2	Case No.:2/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:11/84-ALC3/2012 21.06.2012	Status: Deferred
	HQ File :01/84/050/00395/AM12/	RLA File :11/24/040/00025/AM12/	Lic.No/Date:1110026881 24.02.2012	Defer Date: 05.07.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 05.07.2012.			

3	Case No.:26/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:11/84-ALC3/2012 21.06.2012	Status: Deferred
	HQ File :01/84/050/00419/AM12/	RLA File :11/24/040/00058/AM12/	Lic.No/Date:1110026880 24.02.2012	Defer Date: 05.07.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 05.07.2012.			

4

Case No.:28/50/84-ALC3/2011	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:11/84-ALC3/2012 21.06.2012	Status: Approved	
HQ File :01/84/050/00421/AM12/	RLA File :11/24/040/00053/AM12/	Lic.No/Date:1110026879 24.02.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Shade net (Knitted coloured fabric).	300.000 M.T.	HDPE Granules	155.100 M.T.
			LDPE Granules	79.200 M.T.
			LLDPE Granules	79.200 M.T.
			Additive Master batch U.V. Stabilizer Addit	6.000 M.T. (2% of export product)
			Additive coloured Master batch	6.000 M.T. (2% of export product)
			HDPE Granules for packing material	As per packing policy.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASES

Case No.248	M/s. Orient Craft Ltd., Gurgaon.
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/259/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the case before the Committee. The Committee observed that due to lumping garment, biased cutting panels (diagonal placement), higher quantity of fabric is required. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies blouse with sequins Shell: Made of 100% Polyester dyed woven fabric, GSM:92(+/-10%) Lining: Made of 100% Polyester woven fabric, GSM:110(+/-10%) Style No.-883964	1 pc.	Shell:100% Polyester solid dyed woven fabric, GSM:92(+/-10%), width-55"	Shell@ 1.84 Sq. meter per piece
			Lining: 100% Polyester woven fabric, GSM:110(+/-10%), width-60"	Lining @ 1.10 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.249	M/s. Orient Craft Ltd., Gurgaon.
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/311/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the

case before the Committee. The Committee observed that due to width of the fabric, cutting waste component in cushion cover is higher. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cushion cover 30 CM X 40 CM made out of 82% Rayon, 18% Silk, velvet dyed fabric, Style Name: Riche Cushion Cover	1 pc.	82% Rayon, 18% Silk, velvet dyed fabric, Width-44", GSM-190+/-10%	0.41 Sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.250	M/s. Orient Fashions Export (India) Pvt. Ltd., New Delhi.
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/313/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510310410 dated 07.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 19.07.2012.

(8)

Case No.251	M/s Gaurav International, Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/199/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510268408 dated 19.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their

U.O.No.37(5)/32/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-50+/-10% (Style No.0401099)	2920 Nos.	100% Silk dyed woven fabric, GSM-50+/-10%	2.05 meter piece	Sq. per
2.	Ladies Top made of 100% Silk dyed woven fabric, GSM-50+/-10% (Style No.00401049)	147 Nos.	100% Silk dyed woven fabric, GSM-50+/-10%	2.19 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.252	M/s Gaurav International, Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/288/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510308170 dated 16.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the width of the fabric is 1.05 meters. The size of the scarf is 100 cmX100 cm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting works out the requirement of fabric 1.12 sq. meter per piece with 2% wastage and decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Scarf made of 100% Silk Chiffon printed woven fabric, GSM-34+/-10% (Style No. B47242)	2200 Nos.	100% Silk Chiffon printed woven fabric, GSM-34+/-10%	2464 meter 1.12 meter piece	Sq. (@ Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.253	M/s Gaurav International, Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/203/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510300854 dated 30.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/35/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies Dress made of 70% Cotton 30% Silk unbleached woven fabric, GSM-38+/-10% (Style No.WW21S73-Rouched)	5545 Nos.	70% Cotton 30% Silk unbleached woven fabric, GSM-38+/-10%	7.62 meter piece	Sq. per
2.	Ladies Tank Top made of 70% Cotton 30% Silk unbleached woven fabric, GSM-38+/-10% (Style No. WW21S73-Tank Top)	8500 Nos.	70% Cotton 30% Silk unbleached woven fabric, GSM-38+/-10%	1.60 meter piece	Sq. per
3.	Ladies Cami made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10% (Style No. WW21S20-Flounced Cami)	3600 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	1.87 meter piece	Sq. per
4.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10% (Style No. WW21S20-Pleated Top)	5805 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	2.26 meter piece	Sq. per

5.	Ladies Dress made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10% (Style No. WW21S20-S/Less)	2400 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	2.36 meter piece	Sq. per
6.	Ladies Shirt made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10% (Style No. WW21S20-Slouchy Shirt)	18,000 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	2.24 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.254	M/s. J.C.T. Limited, Phagwara.
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/323/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3010081028 dated 29.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/33/2012-13/Hosy., dated 20.06.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Textile Fabric made from Nylon 66 Cordura Filament Yarn (made of 500D NFIL T 440-140F Nylon Filament Yarn, GSM-210+/-10%)	2,00,000 Meters	Durex NW-200 Synthetic Sizing agent Acrylic resin chemical, Durex NW-200 solid content (S.C) 20%	17,039 Kgs.
			Durex ST-20 Sizing Lubricant, Durex ST-20 S.C. 20%	316 Kgs.
			Durex AS-10 Antistatic agent for	123 Kgs.

		sizing synthetic process, Durex AS-10 S.C. 20%	
		Durex DA-50 Penetrating agent sizing process, Durex DA-50 S.C. 20%	88 Kgs.
		Durex Oil 90 after oiling agent for sizing process, Durex Oil 90 S.C. 20%	439 Kgs.
		Nylon 66 Cordura NFIL (Merge 5FBL3-Filament yarn (invista) 500 D Nylon T440- 140F Nylon Filament Yarn.	71,060 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.255	M/s Chelsea Mills, Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/158/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510323823 dated 02.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and applicant's typographical errors in respect of GSM in export product No.1 have been rectified in the application on the request of applicant. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls boot cut pant made out of	12,250	98% Cotton 2% Spandex	2.10 Sq. meter

	Shell-98% Cotton 2% Spandex dyed corduroy fabric, GSM-285+/-10%, Style No. 268042/268043	Nos.	dyed corduroy fabric, GSM-285+/-10%	per piece
			Snap Fastners	Net to net
			Rivets	Net to net
2.	Girls flared long shorts made out of Shell-100% Cotton dyed corduroy fabric, GSM-210+/-10%, Style No.268058/268059	4360 Nos.	100% Cotton dyed corduroy fabric, GSM-210+/-10%	0.98 Sq. meter per piece
			Crystal button	Net to net
			Rivets	Net to net
3.	Girls infant jean with embroidery made out of Shell-100% Cotton denim fabric, GSM-295+/-10%, Style No.268053	1805 Nos.	100% Cotton denim fabric, GSM-295+/-10%	0.95 Sq. meter per piece
			Snap Fastners	Net to net
			Rivets	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.256	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 11/AM-13, dt. 21.06.2012	File No.01/84/50/271/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.3510036283 dated 22.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 19.07.2012.

(14)

Case No.257	M/s. Shahi Exports Pvt. Ltd., Faridabad
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/161/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510302443 dated 15.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 19.07.2012.

(15)

Case No.258	M/s Orient Craft Ltd., Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/202/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the case before the Committee. The Committee observed that due to the folding of both ends of the curtain, requirement of fabric is higher depending upon size of the curtain. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Curtains (window panels), Size-50''X84'' made from 100% Linen Yarn Dyed woven Fabric, GSM-180+/-10% (Style-Sheer linen panel)	1 pc.	100% Linen Yarn Dyed Fabric, GSM-180+/-10%	3.49 Sq. meter per piece
2.	Curtains (window panels), Size-50''X96'' made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)	1 pc.	100% Linen Yarn Dyed Fabric, GSM-180+/-10%	3.91 Sq. meter per piece
3.	Curtains (window panels), Size-	1 pc.	100% Linen Yarn Dyed	4.32 Sq. meter

	50''X108'' made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)		Fabric, GSM-180+/-10%	per piece
4.	Curtains (window panels), Size-50''X120'' made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)	1 pc.	100% Linen Yarn Dyed Fabric, GSM-180+/-10%	4.67 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.259	M/s Orient Craft Ltd., Gurgaon
NC 11/AM-13, dt. 21.06.2012	File No.01/84/162/528/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain presented the sample and explained the details of the case before the Committee. The Committee observed that export product has large width of border as per sample shown before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Quilt size-250 cms X 260 cms, made from 100% Silk Habutai dyed fabric, GSM-43+/-10% and 82% Rayon, 18% Silk velvet Dyed fabric, GSM-180+/- 10%, Style-Valentina Quilt	One	100% Silk Habutai dyed fabric, GSM-43+/- 10% (for front inner panel)	3.52	Sq. meter per piece
			82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% (for border panels)	6.60	Sq. meter per piece.
			82% Rayon, 18% Silk velvet	0.55	Sq.

			dyed fabric, GSM-180+/-10% (for piping)	meter piece.	per
2.	Sham (quilted), Size-65 cms X 65 cms, made from 100% Silk Habutai dyed fabric, GSM-43+/-10% and 82% Rayon, 18% Silk velvet Dyed fabric, GSM-180+/- 10%, Style-Valentina Sham	One	100% Silk Habutai dyed fabric, GSM-43+/- 10% (for front inner panel)	0.35 meter piece	Sq. per
			82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/-10% (for back inner panel and border panels)	1.28 meter piece.	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.260	M/s Orient Craft Ltd., Gurgaon
NC 11/AM-13, dt.21.06.2012	File No.01/84/162/527/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager - Commercial, present before the NC on behalf of the firm. Mr. Jain explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Cushion size 30 cms X 40 cms. made from 82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/- 10% Style: Pemberly Frill Cushion.	1 pc.	82% Rayon, 18% Silk velvet dyed fabric, GSM-180+/- 10%	0.67 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.261	M/s Gaurav International, Gurgaon
NC 11/AM-13, dt.21.06.2012	File No.01/84/50/245/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510277382 dated 19.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the size of the export product has not been mentioned in the export description and on the import side, the width of the fabric has not been mentioned. The Committee has suggested the applicant firm that, in future, the above should be mentioned in the application. However, for calculating the requirement of fabric, the Committee decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 19.07.2012.
